

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
EAGLE HOME APPLIANCES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Eagle Home Appliances Private Limited
2. Date of incorporation of corporate debtor	11th January 1965
3. Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26100PN1965PTC139986
5. Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Parmar Gallery, S.No.77, Shivarkar Road, Wanawadi, Pune, Maharashtra, India, 411 040
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench pronounced the order on 28th March, 2024 (Thursday). However the IRP became aware of the said order and received it on 2nd April 2024 (Tuesday).
7. Estimated date of closure of insolvency resolution process	Tuesday, 24th September, 2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Dr. CS Rajas Shreeram Bodas IBBI Registration No. IBBI/IPA002/IPNO1200/2021- 2022/14010.
9. Address and e-mail of the interim resolution professional, as registered with the Board	Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth ,Near Vaikunth ,Pune, Maharashtra ,411 030. Email: rajasbodas1@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth ,Near Vaikunth ,Pune, Maharashtra ,411 030. Email: rajasbodas1@gmail.com
11. Last date for submission of claims	Thursday, 11th April, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Eagle Home Appliances Private Limited on Thursday, 28th March 2024.

The creditors of Eagle Home Appliances Private Limited, are hereby called upon to submit their claims with proof on or before Thursday, 11th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 4th April, 2024

Place: - Pune

S/d

Dr. CS Rajas Shreeram Bodas

Interim Resolution Professional

IBBI/IPA002/IPNO1200/2021- 2022/14010

For Eagle Home Appliances Private Limited (Under CIRP)

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF 9 PLANETS PRODUCTS PRIVATE LIMITED	
PARTICULARS	DETAILS
1. Name of corporate debtor	9 Planets Products Private Limited
2. Date of incorporation of corporate debtor	22 nd February, 2012
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies- Mumbai
4. Corporate identity number / limited liability identification number of corporate debtor	U25200MH2012PTC227312
5. Address of the registered office and principal office (if any) of corporate debtor	38, Mittal Chambers, Nariman Point, Mumbai, Maharashtra- 400021 Email: androlia.ip@gmail.com
6. Date of closure of insolvency resolution process	28 th March 2024
7. Liquidation commencement date of corporate debtor	Order pronounced on 28 th March 2024 (Order received on 2 nd April 2024)
8. Name and registration number of the insolvency professional acting as liquidator	CA Anil Kashi Drolia IBBI/PA-001/IP/02327/2020-2021/13482
9. Address and e-mail of the liquidator, as registered with Board	B-906, Park Side 1, Raheja Estate, Kulkarni, Near National Park, Borivali-East, Mumbai, Maharashtra-400066 Email: androlia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the Liquidator	302-304, Regent Chambers, Jammalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra 400021 Email: 9planetsliquidation@gmail.com
11. Last date for submission of claims	2 nd May, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the 9 Planets Products Private Limited on 28th March 2024.

The stake holders of 9 Planets Products Private Limited are hereby called upon to submit their claims with proof on or before 2nd May, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

CA Anil Kashi Drolia
Liquidator
9Planets Products Private Limited
Registration No.:
IBBI/PA-001/IP/02327/2020-2021/13482

Date: 4th April, 2024
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF EAGLE HOME APPLIANCES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Eagle Home Appliances Private Limited
2. Date of incorporation of corporate debtor	11 th January 1965
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000PN39565FC130986
5. Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Parmar Gallery, S.No.77, Shivajinagar, WanaWade, Pune, Maharashtra, India, 411 040
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench pronounced the order on 28 th March, 2024 (Thursday). However the IRP became aware of the said order and received it on 29 th April 2024 (Tuesday).
7. Estimated date of closure of insolvency resolution process	Tuesday, 24 th September, 2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Dr. CS Rajas Shreeam Bodas IBBI Registration No. 188/PA/02/2020/2021-2022/14010
9. Address and e-mail of the interim resolution professional, as registered with the Board	Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth, Near Valikurth, Pune, Maharashtra 411 030. Email: rajasbodas1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth, Near Valikurth, Pune, Maharashtra 411 030. Email: rajasbodas1@gmail.com
11. Last date for submission of claims	Thursday, 11 th April, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (4) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web link: https://bbj.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Eagle Home Appliances Private Limited on Thursday, 28th March 2024.

The creditors of Eagle Home Appliances Private Limited, are hereby called upon to submit their claims with proof on or before Thursday, 11th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Dr. CS Rajas Shreeam Bodas
Interim Resolution Professional
IBBI/PA/02/2020/2021-2022/14010
For Eagle Home Appliances Private Limited (Under CIRP)

Date: 4th April, 2024
Place: Pune

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI	
C.P. (CAA)/43/MB/2024	
IN THE MATTER OF THE COMPANIES ACT, 2013	
And	
In the matter of Sections 230-232 and other applicable provisions of the Companies Act, 2013 and rules made thereunder.	
In the matter of Scheme of Amalgamation of Gram Mart India Limited (CIN: U74999PN2012PLC142446) (1 st Petitioner Company) 1st Transferor Company) AND Ahmednagar Online Limited (CIN: U72900PN2012PLC142763) (2 nd Petitioner Company) 2 nd Transferor Company) AND Amravati Online Limited (CIN: U72200PN2012PLC142686) (3 rd Petitioner Company) 3 rd Transferor Company) AND Aurangabad Online Limited (CIN: U72900PN2012PLC142778) (4 th Petitioner Company) 4 th Transferor Company) AND Beed Online Limited (CIN: U72900PN2012PLC142755) (5 th Petitioner Company) 5 th Transferor Company) AND Bhandara Online Limited (CIN: U72900PN2012PLC142753) (6 th Petitioner Company) 6 th Transferor Company) AND Buldhana Online Limited (CIN: U72900PN2012PLC142786) (7 th Petitioner Company) 7 th Transferor Company) AND Chandrapur Online Limited (CIN: U72900PN2012PLC142781) (8 th Petitioner Company) 8 th Transferor Company) AND Dhule Online Limited (CIN: U72900PN2012PLC142839) (9 th Petitioner Company) 9 th Transferor Company) AND Gadchiroli Online Limited (CIN: U72900PN2012PLC142899) (10 th Petitioner Company) 10 th Transferor Company) AND Hingoli Online Limited (CIN: U72900PN2012PLC142782) (11 th Petitioner Company) 11 th Transferor Company) AND Jalgaon Online Limited (CIN: U72400PN2012PLC142761) (12 th Petitioner Company) 12 th Transferor Company) AND Jalna Online Limited (CIN: U72900PN2012PLC142756) (13 th Petitioner Company) 13 th Transferor Company) AND Kolhapur Online Limited (CIN: U72900PN2012PLC142757) (14 th Petitioner Company) 14 th Transferor Company) AND Latur Online Limited (CIN: U72900PN2012PLC142833) (15 th Petitioner Company) 15 th Transferor Company) AND Nashik Online Limited (CIN: U72900PN2012PLC142760) (16 th Petitioner Company) 16 th Transferor Company) AND Nanded Online Limited (CIN: U72900PN2012PLC142784) (17 th Petitioner Company) 17 th Transferor Company) AND Nandurbar Online Limited (CIN: U72900PN2012PLC142821) (18 th Petitioner Company) 18 th Transferor Company) AND Osmanabad Online Limited (CIN: U72900PN2012PLC142814) (19 th Petitioner Company) 19 th Transferor Company) AND Parbhani Online Limited (CIN: U72900PN2012PLC142813) (20 th Petitioner Company) 20 th Transferor Company) AND Parbhani Online Limited (CIN: U72900PN2012PLC142828) (21 st Petitioner Company) 21 st Transferor Company) AND Raigad Online Limited (CIN: U72900PN2012PLC142842) (22 nd Petitioner Company) 22 nd Transferor Company) AND Ratnagiri Online Limited (CIN: U72900PN2012PLC142758) (23 rd Petitioner Company) 23 rd Transferor Company) AND Sangli Online Limited (CIN: U72900PN2012PLC142835) (24 th Petitioner Company) 24 th Transferor Company) AND Satara Online Limited (CIN: U72900PN2012PLC142899) (25 th Petitioner Company) AND Nashik Online Limited (CIN: U72900PN2012PLC142788) (31 st Petitioner Company) 31 st Transferor Company) WITH India IT Solutions Private Limited (CIN: U72200PN2009PTC133835) (32 nd Transferor Company / Transferee Company) and their respective shareholders	

NOTICE OF HEARING OF PETITION
The Petition under Sections 230 to 232 of the Companies Act, 2013 for sanctioning of the Scheme of Amalgamation of 1st to 31st Transferor Companies with 32nd Transferee Company and their respective Shareholders was presented by the Petitioner Companies on 19th day of March 2024 and was admitted by the Hon'ble Tribunal vide order dated 19th day of March 2024. The said Petition is fixed for hearing and final disposal before the Hon'ble Tribunal on 26th day of April 2024.

Any person desiring of supporting or opposing the Petition should send to the Petitioner Companies' advocate at the address mentioned below, a notice of his/her intention, signed by him/her or his/her advocates, with his/her name and address so as to reach the Petitioner Companies' advocate and the National Company Law Tribunal Bench at 4th Floor, MTNL Exchange Building, G. D. Somani Marg, Near G. D. Somani International School, Cuffe Parade, Mumbai - 400005, not later than two days before the date fixed for hearing of the Petition. Where he / she seeks to oppose the Petition, grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the Petitioner Companies' advocate to any person requiring the same on the payment of prescribed charges for the same.

Ajit Singh Tawar & Co. Advocates
Office No. 305/306, Regent Chambers,
Jammalal Bajaj Marg, Nariman Point,
Mumbai - 400 021

Date: 4th April, 2024
Place: Pune

IKF HOME FINANCE LIMITED	
Plot No.30/A, Survey No.3371, My Home Twista, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/125KV GIS Substation, APIC Hyderabad Knowledge City, Raidurg, Hyderabad-501 103. Ph: 040-23412093.	
POSSESSION NOTICE	
(As under appendix IV READ WITH RULE 8(1) of the Security Interest Enforcement Rules, 2002) Loan Account No: LNPUN01022-230005472	
Whereas the undersigned being the Authorized Officer of the IKF Home Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 9.3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated: 22.01.2024 calling upon Mr. Prafulla Namdeo Nemade, S/o. Namdeo Tukaram Nemade, Dtd represented by his Legal Heirs 2) Mrs. Yogita Prafulla Nemade, W/o. Mr. Prafulla Namdeo Nemade, Sr. No: 312/02, Gikwad Nagar, Near Khandnoli Midl, Lohagaoon, Pune-411047 as the Borrower and as the Co-borrower, 3) Mrs. Seema Arvinda Mahaske, D/o. Mahadev Shyamrao Munda Munde Aze Ali, H.No. 21, More Complex, Lohagaoon, Pune - 411047 as the Guarantor to repay the outstanding amount mentioned in the notice being Rs. 8,22,067/- (Rupees Eight Lakh Twenty Two Thousand Sixty Seven Only) due and payable as on 18.01.2024 together with interest, penal interest, charges, costs etc. thereon.	
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules on this 02.04.2024.	
The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.	
The Borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IKF Home Finance Limited, for an amount of Rs. 8,22,067/- (Rupees Eight Lakh Twenty Two Thousand Sixty Seven Only) due and payable as on 18.01.2024 together with interest, penal interest, charges, costs etc. thereon.	
THE SCHEDULE - I REFERRED TO ABOVE DESCRIPTION OF THE RESIDENTIAL PROPERTIES:	
All the piece and parcel of the property bearing Residential at: Sr. No: 312, Hissa No: 6/2, Lohagaoon, Pune - 411047. (Plot area - 540 Sq. Ft. construction area Ground Floor - 498 Sq. Ft.) On or towards East: By Private Plot No. 134, On or towards West: By 15 ft Road, On or towards South: By private Plot No. 131, On or towards North: By private Plot No: 128.	
Date: 02.04.2024, Place: Lohagaoon, Pune Sd/- Authorized Officer, IKF Home Finance Ltd	

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH - III
COMPANY PETITION NO. 145 (MB)/ 2023

In the matter of Section 66 of the Companies Act, 2013 and other applicable provisions of the Act and Rules and Regulations framed thereunder

AND
In the matter of Reduction of Equity Share Capital of Prakreetee Solar Energy Godawari Limited

Prakreetee Solar Energy Godawari Limited ... Petitioner Company

NOTICE OF REGISTRATION OF THE ORDER ALONGWITH MINUTES OF REDUCTION OF SHARE CAPITAL

Notice is hereby given that the Order of the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") dated 21st March 2024 confirming the special resolution passed by the Petitioner Company for reduction of the issued, subscribed and paid-up Equity Share Capital of the Petitioner Company by way of cancelling and extinguishing 50,76,00,000 (Fifty Crores Seventy Six Lakhs) Equity Shares of INR 1 (Indian Rupee One only) each by paying INR 34,51,68,000 (Indian Rupees Thirty Four Crores Fifty One Lakh Sixty Eight Thousand only) along with the minutes approved by the NCLT showing the particulars of the capital and shares of the Petitioner Company as altered, were registered by the Registrar of Companies, Pune on the 02nd day of April, 2024.

Sd/-
Prakash Surve
Director of the Petitioner Company
DIN: 10065690

Dated this 04th day of April 2024
Place: Pune

Loan No.	Name of the Borrower/Co-Borrower/Guarantor(s)	Demanded Amount & Date	Nature of possession	Description of the Properties Mortgaged	Reserve Price (RP)	EMD (10% of RP)	Last Date of Submission of Bid	Bid Incremental Rate	Inspection Date & Time	Date of Auction & Time	Known Encumbrances/ Court Case if any (s)
HOU/PM/0920/817394	Anil Ganapat Chandelekar / Sunita Anil Chandelekar B.O.: Pimpri Chinchwad	Rs. 25,69,612.72 as on date 26.10.2021	(Physical)	Building A/1, 3rd Floor, Flat no. 305, Pyramid Colony, Gat No 99P (Plot no. 2), Village Bhukum, Tal. Mulshi, Pune, Maharashtra-412115.	Rs. 26,59,000/-	2,65,900/-	19.04.2024 Before 04:00 PM	10.00%/-	10.04.2024 Between 12:00 PM to 04:00 PM	20.04.2024 Between 01:30 PM to 03:00 PM	*NIL/NOT KNOWN
HOU/PM/0319/659635	Bhagyasiri Dattatraya Pawl / Baliram Chandrakant Jagtap B.O.: Pimpri Chinchwad	Rs. 33,82,436.26 as on date 26.10.2021	(Physical)	Flat No 906 9th Fl. Wing B, Gat No 44 51 52, Venture City, Alandi Dehu Road, Duddulgaon, Pune, Maharashtra-412106	Rs. 20,63,000/-	2,06,300/-	19.04.2024 Before 04:00 PM	10.00%/-	12.04.2024 Between 12:00 PM to 04:00 PM	20.04.2024 Between 01:30 PM to 03:00 PM	*NIL/NOT KNOWN
HOU/PM/1117/456719	Gajanan Dattatraya Devade / Payal Gajanan Devade B.O.: Pimpri Chinchwad	Rs. 31,29,257.58 as on date 17.07.2021	(Physical)	705, 7th Floor, Wing E, Tanishq Vlasta, Alandi - Marol Road, Tal. - Khed, Pune, Maharashtra-412105	Rs. 23,05,000/-	2,30,500/-	19.04.2024 Before 04:00 PM	10.00%/-	15.04.2024 Between 12:00 PM to 04:00 PM	20.04.2024 Between 01:30 PM to 03:00 PM	*NIL/NOT KNOWN

*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/claims in respect of above mentioned immovable/secured assets except what is disclosed in the Column No-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

(1.) As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/ secured assets and status is mentioned in column no-K (2). The prospective purchaser/bidder may independently take the inspection of the pleading in the proceedings/ orders passed etc. if any, stated in column no-K. Including but not limited to the title documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form. (3.) Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s) the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder/s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days' from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of Section 13(4) of the Security Interest Act, 2002. The secured creditor will be assisting the Authorized officer in conducting sale through an Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website-www.bankauctions.com For any assistance relating to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Mr. Abhijit Gaikwad, Toll Free No. 1800 120 8800 E-Mail: auction@pnbhousing.com, is authorised Person of PNBHFL or refer to www.pnbhousing.com

PLACE:- PIMPRI CHINCHWAD, DATE:- 03.04.2024
Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

SBI					
State Bank of India, Retail Asset Central Processing Centre - I : 44/2B, Shankar Sheth Road, Gultekdi, Near Sharada Chambers, Pune - 411037. Tel: (020) 26308176. EMAIL: racpc.pune@sbi.co.in					
DEMAND NOTICE					
A notice is hereby given that the following Borrowers have defaulted in the repayment of principal and interest of the loans facility obtained by them from bank and loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served and such they are hereby informed by way of this public notice.					
S. No	Name of the Borrower/Guarantor	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding (As on the date of notice)
1)	Ms. Revathi Raghu Pillay (Borrower) Ms. Shweta Raghu Pillay (Borrower)	All that piece and parcel of property bearing Flat No. 1006, admeasuring area 418 sq. ft. carpet + terrace area 61 sq. ft. total saleable built-up 613 sq. ft. i.e. 56.94 sq. mtrs. on the Tenth Floor, Building No. A, in the Project known as "SAVALI HOMES", Land bearing (A) Survey No. 153 Hissa No. 1A/12, (B) Survey No. 153 Hissa No. 1A+2/1(5) (C) Survey No. 153 Hissa No. 1A/10 (old Survey No. 153 Hissa No. 1A+2/1(3/8), Village Uruli Devachi Taluka-Haveli, District- Pune and bounded as per Schedule of Articles of Agreement Dated 04.09.2014 Property owned by Ms. Revathi Raghu Pillay and Ms. Shweta Raghu Pillay	02.03.2024	28.02.2024	Rs. 16,61,563.00 (Rupees Sixteen Lakh Sixty One Thousand Five Hundred and Sixty Three Only) as on 01.03.2024 with further interest and incidental expenses, costs
2)	Mr. Vikas Vinayak Mane (Borrower) Mrs. Sapna Vikas Mane (Guarantor)	All that piece and parcel of property bearing Flat No. 308, 3rd Floor, Building- A, Wing-I, "Tarabai Park" S.No. 41/11B & 41/11C, Keshavnagar (Mundhwa), Pune-411036. Home Branch- East Street A/C No. 3080447668 MAXGAIN SPL HAPPY	02.03.2024	28.02.2024	Rs. 7,40,199.00 (Rupees Seven Lakh Forty Thousand One Hundred and Ninety Nine Only) as on 01.03.2024 with further interest and incidental expenses, costs

The steps are being taken for substituted service of notice. The above Borrower(s) and /or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The borrowers attention is invited to provisions of Sub-section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Sd/-
Authorised Officer
STATE BANK OF INDIA, (RACPC - I) Pune

Date : 04.04.2024
Place : Pune

ANAND PROPERTY FINANCE LTD (APFL)	
Office No.114, 1st Floor, B Wing, Parmar Chambers, Sadhu Vaswani Chowk, Pune-411001	
GOLD AUCTION NOTICE	
The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following address on below mentioned dates. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified.	
Public Auction will be conducted at the APFL's office premises on 04.04.2024 at 03:00 P.M. or on any other convenient date thereafter with further notice at the absolute discretion of the NBFC.	
LIST OF PLEDGES TO BE AUCTIONED ON 04.04.2024 FROM 3:00 P.M. ONWARDS ON ABOVE ADDRESS: GL380, GL427, GL410, GL432, GL440, GL454, GL501, GL504, GL548, GL574, GL394, GL431, GL447, GL450, GL484, GL485, GL491, GL495, GL513, GL541, GL557	
Persons wishing to participate in the above auction shall comply with the following - Interested Bidders should submit Rs 5,00,000/- as EMD (refundable to unsuccessful bidders) way of Cash on the same day of auction. Bidders should carry valid Id Card/Pan Card.	
For more details please contact :7083539329 Authorized Officer For Anand Property Finance Ltd	

Sinhgad Road Branch : Show Room No 1 & 2, SBI Supervising Official SHSG society, S No. 133B / 133E, Near Sane Guruji Sm, Pune

Second Reminder Notice for Agri / Non-Agri Gold Loans
Date : 03/04/2024

Mr. Shishir Sharad Puranik
235/b Yugandhar Soc Parvati, Behind Band Of Maharashtra Pune - 411009

Dear Sir / Madam,
Sub: G.L. No. 643706530000005 & 643706530000015 dtd. 11.11.2022 & 16.03.2023 for Rs.1,35,000.00 & Rs.1,20,000.00 respectively.

Please refer to our letter No. 1 & 2 dated 22.02.2024 advising you with regard to maintenance of adequate margin/ regularise your captioned loan account. In spite of our reminder your above account is yet to be regularised. We shall be obliged if you would kindly regularise the account by depositing a sum of Rs.1,51,762.00 + Interest & Rs.1,30,369.32 + Interest accrued respectively or arrange to pledge the extra gold ornament(s) in consultation with the Branch within 15 days as continuous defaults in clearing the dues will not be in your own interest. If you have any difficulty in making the payment, you are requested to call us for a discussion.

Total Amount Due as on date: Rs.1,51,762.00 + Interest accrued & Rs.1,30,369.32 + Interest accrued respectively

Further, please be informed that any delay in payment of dues/ instalments on your part, shall be reported to Credit Information Companies, as the same is mandatory. Any adverse remarks/ non-payment of above said amount could adversely impact your credit rating, which will affect your ability to raise loans on beneficial terms in future.

We look forward to receiving your cooperation in this regard.

Yours faithfully,
Branch Manager

Appendix IV - A - E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

REGISTRATION OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIONS TO RULE 8(1) OF THE SECURITY INTEREST ENFORCEMENT RULES, 2002
Reg. Office: 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Ph:011-23357171, 23357172, 23705414, Web: www.pnbhousing.com

BRANCH OFFICE : OFFICE NO. 302, 3RD FLOOR, GHEEWALA COMPLEX, STATION ROAD, CHINCHWAD, PUNE, MAHARASHTRA - 411019 PUNE
Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-B mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken as (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below.

Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether known or unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrower(s)/mortgagor(s)/since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as per the date. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/Secured creditor's website i.e. www.pnbhousing.com.

